

Civil Air-worthiness Equipments for Air Safety

810. SHRI SHYAMAPRASANNA BHATTACHARYYA:
SHRI MUKUNDA MANDAL:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether All-India Aircraft Engineers' Association has expressed misgivings that the recent change in the Civil air-worthiness requirements (CAR) could jeopardise air safety;

(b) whether the Indian Airlines authorities have refuted that;

(c) whether any thorough examination has been done to remove their misgivings; and

(d) if so, the facts thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTAM KAUSHIK):

(a) Yes, Sir.

(b) to (d). After the revised Air-worthiness requirements were enforced, a special report was called for on the working of the Engineering Organisations of the two Corporations from the two Corporations—Indian Airlines and Air India, as well as from the concerned Regional Inspection Offices of the Civil Aviation Department. The reports received from these sources do not indicate any lacuna in the working of the Engineering Organisations of the two Corporations, as per Revised Airworthiness Rules.

Multinational Corporations

811. SHRI MUKUNDA MANDAL:
Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether a new lease of life was given to some of the multinational

Corporations by merely keeping their applications under consideration for more than three years; and

(b) if so, the names of such Companies?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) No, Sir.

(b) Does not arise.

Income Tax Commissioners belonging to Scheduled Castes and Scheduled Tribes

812. SHRI SHEO SAMPAT: Will the Minister of FINANCE & REVENUE AND BANKING be pleased to state:

(a) the total number of Income-tax Commissioners in the country;

(b) the number of persons belonging to Scheduled Castes and Scheduled Tribes among them;

(c) the particular reason for low representation of these categories of persons on higher posts; and

(d) the steps taken to ensure adequate representation of the persons of these reserved categories on higher posts?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) and (b). The number of Commissioners of Income-tax including those posted as Directors in the Directorates under the Central Board of Direct Taxes is at present 72. None of them belongs to a Scheduled Caste or a Scheduled Tribe.

(c) and (d). Appointments to the posts of Commissioners of Income-tax are made by promotion of Assistant Commissioners of Income-tax on the basis of selection on merit. The eligible officers are considered for selection for promotion, in the order of their seniority and in accordance with the prescribed procedure, by a duly constituted Departmental Promotion Committee.